## HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Chief Justice's Secretariat)

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Subject: Appointment of Junior Assistants after operation of Waiting List in the Subordinate Courts of Jammu & Kashmir (Jammu Division) pursuant to Advertisement Notification No. 06 of 2024/Psy Dated 28.08.2024.

Reference: i. Appointment order issued vide High Court order No. 1410 of 2025/Psy dated 26.09.2025.

ii. Waiting List issued vide High Court order No. 3103/Psy dated 26.09.2025

### ORDER

No: 1812 of 2025/Psy Dated: 05.12.2025

Whereas, in terms of High Court Order No. 1410 of 2025/Psy Dated 26.09.2025, the appointment order was issued in favour of 126 candidates as Junior Assistants for Jammu Division after completion of the Selection process.

Whereas, the newly appointees, vide High Court Order No. 1410 of 2025/Psy Dated 26.09.2025, were directed to join before the concerned Pr. District & Sessions Judge for further postings within the period of 21 days from the date of issuance of order with the rider that any appointee who fails to join within the stipulated period, in that event his/her appointment shall be deemed to have been cancelled without any further notice.

Whereas, the concerned Principal District & Sessions Judges were asked to intimate the reporting/non-reporting of the appointees in their respective Districts.

Whereas, the concerned Principal District & Sessions Judges of Jammu Division intimated that out of 126 appointed candidates, 03 candidates failed to report/join for duties in their respective Districts within the stipulated period, the details of which is shown at Annexure-A.

Whereas, the matter was placed before the Competent Authority and His Lordship was pleased to cancel *ab initio* the appointment of the above referred 03 candidates and also directed the appointment of other candidates from the Waiting List in place of cancelled appointees under rules.

Now, therefore, taking into consideration the above facts, the appointment of 03 candidates to the post of Junior Assistant, who figure in Annexure-A to this order, is cancelled ab initio. Consequently, the candidates who figure in Annexure-A1 to this order are appointed as Junior Assistants in Pay Level-4 (25500-81100), in place of cancelled appointees, with further direction to join before the concerned Pr. District & Sessions Judges for further posting in the District, subject to conditions/formalities as mentioned in Annexure-A2 to this order.

By order.

Principal Secretary to, Hon'ble the Chief Justice

No: 1648-61/84-671 Dated: 05/12

- 1. Registrar General, High Court of J&K and Ladakh, Jammu.
- 2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
- 3. Registrar Rules, High Court of J&K and Ladakh, Jammu.
- 4. Registrar I.T., High Court of J&K and Ladakh, Jammu. ..... for information
- 5. Principal District & Sessions Judge, Poonch, Bhaderwah and Ramban for information and necessary action.
- 6. CPO e-Court, High Court of J&K and Ladakh, Jammu for uploading the same on the High Court website
- 7. Secretary to Hon'ble Mr. Justice Sanjeev Kumar.
- 8. Secretary to Hon'ble Mr. Justice Sanjay Dhar.

..... for the information of their Lordships.

- 9. Director Finance, High Court of J&K and Ladakh, Jammu for information.
- 10. Director Information, Jammu/Srinagar with the request to publish the above notification along with annexures in two Daily Newspapers having wide circulation in both the divisions of UT of J&K.
- 11. Director, Doordarshan, Jammu/Srinagar to broadcast the above notification in News & employment bulletin.
- 12. Director, All India Radio, Jammu/Srinagar to broadcast the above notification in News and employment bulletin.
- 13. Incharge Librarian, High Court of J&K and Ladakh, Srinagar/Jammu for keeping record of the same.

14. Office file.

Hon'ble the Chief Justice

# Annexure – A to Order No. <u>/8/2</u> of 2025/Psy Dated 05.12.2025

The list of candidates whose appointment has been cancelled ab-initio:

S.No.	Roll No.	Name of candidate with parentage & residence Shri/Smt.	Category
1.	18222462	Sanjay Singh Shan S/o- Sh. Dewan Chand, R/o- Village- Tagood, District-Kishtwar-182205	RBA
2.	18207346	Prithu Mahajan S/o- Sh. Gopal Gupta, R/o- H. No. 274, Near Last Matador Stop, Janipur Colony, Jammu- 180007	EWS
3.	18232682	Mohammad Shaarif S/o- Sana Ullah, R/o- Batapora, Shopian-192303	EWS

Principal Secretary to,
Hon'ble the Chief Justice

# Annexure – A1 to Order No. <u>1812</u> of 2025/Psy Dated 05.12.2025

The list of candidates who are appointed as Junior Assistant in Pay Level-4 (25500-81100) from Waiting List:

S.No.	Roll No.	Name of the candidate with parentage and	Category
		address, Shri/Smt.	
1.	18203006	Kousser Malik D/o Hanief Khan, R/o- Targian, P/o-	RBA
		Samote, Tehsil- Koteranka, District- Rajouri-185133.	
2.	18213567	Prinka Sharma D/o- Sesh Kumar, R/o- Village- Shah	EWS
		near New Model High School, P/o- Sarna, Tehsil &	
		District- Samba-184121.	
3.	18222338	Neha Sharma, D/o- Naresh Kumar, R/o- Phangyal,	EWS
		District- Udhampur- 182101.	

Principal Secretary to,

Hon'ble the Chief Justice

## Annexure - A2 to Order No. 18/2 of 2025/Psy Dated 05.12.2025

Transfer and adjustments of Junior Assistants:

- 1) Ms. Kousser Malik D/o Hanief Khan, R/o- Targian, P/o-Samote, Tehsil-Koteranka, District- Rajouri-185133 upon her appointment as Junior Assistant is directed to join before the Court of Pr. District & Sessions Judge, Poonch for further posting in the District.
- 2) Ms. Prinka Sharma D/o- Sesh Kumar, R/o- Village- Shah near New Model High School, P/o- Sarna, Tehsil & District- Samba-184121 upon her appointment as Junior Assistant is directed to join before the Court of Pr. District & Sessions Judge, Bhaderwah for further posting in the District.
- 3) Ms. Neha Sharma, D/o- Naresh Kumar, R/o- Phangyal, District- Udhampur-182101 upon her appointment as Junior Assistant is directed to join before the Court of Pr. District & Sessions Judge, Ramban for further posting in the District.

#### Note:

- All the new appointees are directed to join their place of postings within a period of 21 days from the date of issue of this Order. In case any appointee fails to join within the stipulated period in that event his/her appointment shall be deemed to have cancelled without any further notice.
- ii) All the Presiding Officers, before whom the new appointees have to join are directed to check all testimonials of new appointees and get them verified from the concerned issuing authorities.
- iii) In case the candidate fails to produce requisite qualification and category certificate, the appointment of such candidates shall deem to be cancelled ab-initio.
- iv) All the Presiding Officers, before whom the new appointees have to join, are directed to get the character and antecedents of new appointees verified from the Inspector General of Police, CID, Jammu and Kashmir.
- V) The new appointees are directed to give an undertaking, before the Presiding Officer at the time of their joining in the shape of affidavit duly attested by the Judicial Magistrate 1<sup>st</sup> Class to the effect that in case any adverse report about his/her character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir in that event his/her appointment shall deem to be cancelled abinitio and have no claim on his/her appointment.
- vi) The salary of the new appointees shall not be drawn unless a satisfactory report in respect of (ii), (iii) & (iv) above is received by the concerned Presiding Officer.

Principal Secretary to, I Hon'ble the Chief Justice